

BEFORE THE NATIONAL GREEN TRIBUNAL,
(EASTERN ZONE BENCH), KOLKATA
ORIGINAL APPLICATION NO. 103 OF 2025/EZ

BETWEEN

MAHENDRA PRAKASH SOREN

..... PETITIONER

-VS-

STATE OF JHARKHAND & ORS.

..... RESPONDENTS

INDEX

Sl.No.	Particulars	Annexures	Pages No.
1.	Counter Affidavit on behalf of the respondent no. 8		1-11
2.	Photocopy of the Certificate of Consent to Establish (CTE)	"R-1"	12-15
3.	Photocopy of the Certificate of Consent to Operate (CTO)	"R-2"	16-21
4.	Photocopy of the letter dated 27.05.2024	"R-3"	22-
5.	Photocopy of the Check Slip dated 20.05.2024	"R-4"	23-24
6.	Photocopy of the report dated 28.03.2024	"R-5"	25-26
7.	Photocopies of the aforesaid Certificate of Dealer Registration and License	"R-6"	27-29



8.	Photocopies of the Payment Receipts of Monthly Returns	"R-7"	30-36
9.	Photocopies of the Green Belt, boundary wall, sprinkling of water, internal roads and air monitoring station	"R-8"	37-39

VAKALATNAMA

UO

Dipankar Thakur

DIPANKAR THAKUR

Advocate

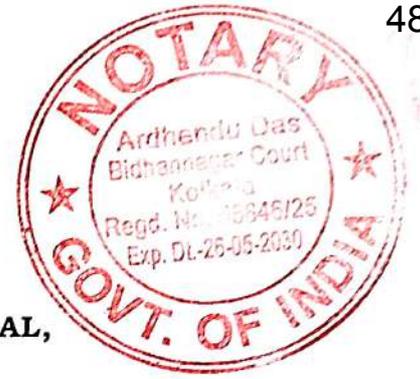
Enrollment No. - F./1809/2025.....

Mob. No. 9434214268...

Email : *dipankar1989.thakur@gmail.com*

SIT NO 579 25

✂



BEFORE THE NATIONAL GREEN TRIBUNAL,
(EASTERN ZONE BENCH), KOLKATA
ORIGINAL APPLICATION NO. 103 OF 2025/EZ

BETWEEN

BEFORE THE NOTARY PUBLIC
AT BIDHANAGAR
DIST NORTH 24 PARAGANAS

MAHENDRA PRAKASH SOREN

..... PETITIONER

-VS-

STATE OF JHARKHAND & ORS.

..... RESPONDENTS

**Counter Affidavit on behalf of the respondent No. 8 to the Original
Application filed by the petitioner.**

I, Rajeebul Shaikh, son of Lutfal Haque., aged about58..... years, by faith - Muslim, by occupation - Business, residing at Ganeshpur, Thana Hiranpur Dist Pakur, PO-Hairnpur...pin-816104., do hereby solemnly affirm and say as follows::

1. That I am one of the partners of the Stone Crusher unit namely M/S Pakur Black ^{Rock} Stone Works, i.e. respondent no. 8 herein and I am also well acquainted with the facts and circumstances of the instant case.

10 NOV 2025

10 NOV 2025

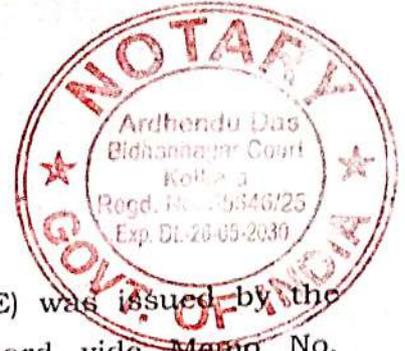


✱

I am duly authorized and competent to make sign and affirm this affidavit for and/or on behalf of the Respondent no. 8 herein.

2. A copy of the instant application along with the solemn order dated 01.07.2025 passed by the Hon'ble Tribunal (hereinafter referred as the "said application") was served upon me on ...31/3/24..... I have perused the said application and have understood the purported, contents and/or tenor thereof.
3. Before dealing with the allegations and/or statements and/or averments made in the various paragraphs of the said application, I say and submit that the said application contains incorrect allegations and/or averments and/or statements carefully put in between the facts of the case only with the ulterior motive to mislead this Hon'ble Tribunal. It is made clear herein that the allegations and/or averments and/or statements which are not specifically dealt with by me hereinafter are deemed to be set out hereafter and traversed ad-seriatim. I reserve my right to make further submissions on the issue at the time of hearing, if necessary.
4. Before dealing with the various allegations and/or statements and/or averments contained in the said application. I respectfully say and submit that:
 - a) The unit of the respondent no. 8 has been operating for the production of Stone Chips and Stone Dust. The unit has no Stone Mines for the production of Stone Boulders. There is no such operation and/or functioning in the said unit wherefrom the respondent no. 8 by reason of its activities could contribute to any form of environmental damage.

10 NOV 2025

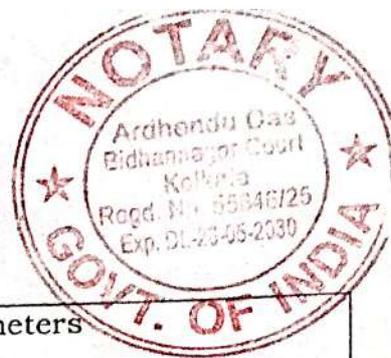


- b) Certificate of Consent to Establish (CTE) was issued by the Jharkhand State Pollution Control Board vide Memo No. JSPCB/HO/RNC/CTE-19076427/2024/366 dated 31.07.2024 and the same is valid till date. Photocopy of the aforesaid Certificate of Consent to Establish (CTE) is annexed hereto and marked as "Annexure R-1".
- c) Certificate of Consent to Operate (CTO) was issued by the Jharkhand State Pollution Control Board vide Memo No. JSPCB/HO/RNC/CTO-21874170/2025/948 dated 29.04.2025 and the same will be valid up to 31.05.2026. Photocopy of the aforesaid Certificate of Consent to Operate (CTO) is annexed hereto and marked as "Annexure R-2".
- d) The Circle Officer, Hiranpur, by way of a Memo Being No. 257 dated 27.05.2024, had issued permission for establishing the said Stone Crusher Unit in the plot of land being Plot Nos. 93, 100(P) and 99(P) under Mouza: Ganeshpur in the name of the respondent no. 8 herein. Photocopy of the aforesaid letter dated 27.05.2024 is annexed hereto and marked as "Annexure R-3".
- e) It is pertinent to mention that before issuing and/or granting the aforesaid permission dated 27.05.2024, an inspection was conducted by the office of the Circle Officer on 20.05.2024 in the said land in question and the following observations were found from the Check Slip:

1. The distance from the nearest village	400 Meters
2. Mandir, Masjid and any other religious place	Not found

10 NOV 2025

✗



3. Distance from the National Highway	25 Kilometers
4. Distance from the State Highway	05 Kilometers
5. Distance from the District Road	400 Meters
6. Distance from the Railway Track	17 Kilometers
7. Distance from the Village Road	400 Meters
8. Distance from the Forest Area	Notified by the Forest Department
9. Distance from the Human Habitation	400 Meters
10. Distance from the Dam and/or Reservoir	04 Kilometers
11. Distance from the River	05 Kilometers
12. Distance from the Educational Institutions	500 Meters
13. Distance from the Hospitals	03 Kilometers
14. Distance from the	23 Kilometers

10 NOV 2025



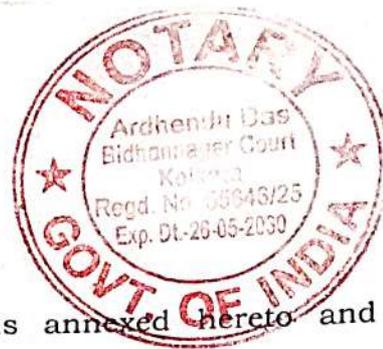
✕

Interstate Line of Control	
15. Distance from the Monuments and/or Archeological Establishments	Not found

Photocopy of the aforesaid Check Slip dated 20.05.2024 is annexed hereto and marked as "Annexure R-4".

- f) The respondent no. 8 herein, by way of a Deed of Lease, is in possession in the said land in question for operating the said unit and the said Deed of Lease will be valid till 31.12.23. The respondent no. 8 craves leave to produce the aforesaid Lease Deed before the Hon'ble Tribunal at the time of hearing, if necessary.
- g) The Divisional Forest Officer, by way of a Letter No. 478 dated 28.03.2024, had submitted a report in connection with the distance of the unit of respondent no. 8 from notified forest, National Park, Sanctuary and Eco Sensitive Zone. In the said report, it was specifically stated that the unit of the respondent no. 8 is outside the notified forest boundary and the distance between the said unit and Reserved/Protected Forest is more than 250 meters. The said unit is not situated within a radius of 10 km. from the National Park as well as Wild Life Sanctuary. The said unit is also not situated in any Eco Sensitive Zone. Moreover, the said unit is also not situated within a radius of prohibited category of Eco Sensitive Zone area. Photocopy of the

10 NOV 2025

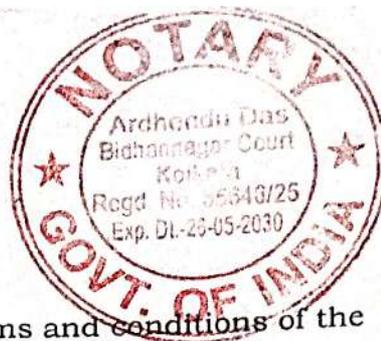


✕

aforesaid report dated 28.03.2024 is annexed hereto and marked as "Annexure R-5".

- h) The respondent no. 8 herein had obtained the Certificate of Dealer Registration from the competent authority of the Government of Jharkhand and the License was issued by the Inspector of Factories, Factory Inspection Department, Government of Jharkhand in the name of the respondent no. 8 herein. Photocopies of the aforesaid Certificate of Dealer Registration and License are annexed hereto and collectively marked as "Annexure R-6".
- i) The respondent no. 8 herein had submitted Monthly Return before the District Mining Officer for operating the said unit. Photocopies of the Payment Receipts of Monthly Returns are annexed hereto and collectively marked as "Annexure R-7".
5. Now I proceed to deal with the various averments and/or statements made in various paragraphs of the said affidavit. The statements and/or averments which are not specifically dealt with hereinafter are deemed not to be admitted.
6. With regard to the statements made in paragraph nos. 1 to 5 of the said application, I repeat and reiterate the statements made in various paragraphs of the instant affidavit and any of the statements and/or averments and/or allegation made therein which are not borne out from the records and/or which are contrary thereto and/or inconsistent therewith are deemed to be denied and traversed in seriatim. It is specifically denied that the village of the applicant is badly affected by the extreme air pollution and exhausting noise pollution by operating the stone mining and stone crusher unit of the respondent no. 8 herein or that the unit of the respondent no. 8

10 NOV 2025



✕

herein has been operating by violating the terms and conditions of the Certificate of Consent to Operate and the Certificate of Environment Clearance or that the respondent no. 8 herein has been generating dust pollution in the local area or that there is no boundary wall in the said unit or that no green belt has been developed in the unit or that the respondent no. 8 herein has been carrying uncovered and illegal transposition of crushed materials or that the respondent no. 8 is operating the said unit as well as Stone Mining for the period of 24 hours or that the said unit is discharging fugitive emission or that the respondent no. 8 herein has never sprinkle water. It is stated that there is no violation of the terms and conditions of the Certificate of "Consent to Operate. Greenery has already been developed in terms of the Certificate of Consent to Operate. All internal roads have already been completed and the said unit is surrounded by the Boundary Wall. Sprinkling of water is done regularly in the internal road. One number of continuous air monitoring station as per Environmental Clearance Condition has been set up in the said unit and is in operation. The said Stone Crusher Unit has been operating by the respondent no. 8 herein from 10 AM to 6 PM. No fugitive emission or dust has been generated by operating the said unit. In the Report of the Circle Officer, Hirapur dated 20.05.2024, it was specifically stated that there were no religious place, village, school and hospital nearby to the land in question of the said unit. Photocopies of the Green Belt, boundary wall, sprinkling of water, internal roads and air monitoring station are annexed hereto and collectively marked as "Annexure R-8".

7. With regard to the statements made in paragraph nos. 6 to 10 of the said application, I repeat and reiterate the statements made in various paragraphs of the instant affidavit and any of the statements and/or

10 NOV 2025



~~X~~

averments and/or allegation made therein which are not borne out from the records and/or which are contrary thereto and/or inconsistent therewith are deemed to be denied and traversed in seriatim. It is specifically denied that the distance of the said unit from the agricultural land is 50-100 meters or that the dust emitting from the said unit directly affects the agricultural land of the village. It is stated that the respondent no. 8 is operating the said unit without contributing any kind of pollution in the locality and no complaint was lodged by the local inhabitants against the said unit in any manner whatsoever.

8. With regard to the statements made in paragraph nos. 11 to 15 of the said application, I repeat and reiterate the statements made in various paragraphs of the instant affidavit and any of the statements and/or averments and/or allegation made therein which are not borne out from the records and/or which are contrary thereto and/or inconsistent therewith are deemed to be denied and traversed in seriatim. It is specifically denied that continuous blasting at a time in day or night done by the respondent no. 8 herein. It is stated that there is no suppression on the part of the respondent no. 8 herein at the time of receiving permission from the competent authority. I further specifically deny that ground water has been reduced by operation of Stone Mines. I state that strict proof should be produced by the applicant before the Hon'ble Tribunal before submitting such false allegations.
9. Save and except matters of record and save what has been stated by me hereinbefore I do not admit any statement, averment, contention, submission as made/raised in the said application as if the same are expressly denied by me in seriatim and specifically traversed.

10 NOV 2023



~~X~~

10. That the statements contained in paragraph nos. 1 to 3 of the foregoing affidavit are true to my knowledge and those contained in paragraph nos. 4 and 6 are information derived from the records of the case and the rests are my humble submissions before the Hon'ble Tribunal.

Sipankar Thakur
Advocate.

Rajeeb Sheikh
DEPONENT

ARDHENDU DAS
★ NOTARY ★
GOVT. OF INDIA
Regd. No. 55646/25
Bidhannagar Court
Dist.-North 24 Pgs.

10 NOV 2025



R-1

X

JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, IEC COMPLEX, DIHURWA, RANCHI 834004
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Ref No.: JSPCB/HO/RNC/CTE-19076427/2024/366

Dated : 2024-07-31

Consent to Establish (CTE) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

1. Reference: Application (s) No.- 19076427 / dated : 02/05/2024 of PAKUR BLACK ROCK STONE, AKIBUL SHAIKH for consent under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

2. Documents Relied Upon:

(a) The content of checklist, Ref No. 964/RO,JSPCB, Dumka, Dated 08.06.2024;

(b) The content of (i)Notarized rent agreement Sri Patharash Tuddu and others with Sri Akibul Shaikh(partner M/s Pakur Black Rock Stone) for a period of 4 years 11 months.made on dated 21.03.2024 for JB no-35, Plot no-99 Area-02 Bigha,

(ii)Notarized rent agreement between Sri Manuvel Tuddu and Sri Akibul Shaikh (partner M/s Pakur Black Rock Stone) for a period of 4 years 11 months.made on dated 21.03.2024 for JB no-35, Plot no-93 &100 Area-05 Bigha,08 Katha 17 Dhur,

(c) The content of DFO Pakur FD's letter no.478 dated 28.03.2024. As per the distance of project site from RF/PF is 250m.

(d) The content of DFO Sahebganj wild life FD's letter no. 755 dated 13.04.2024. Outside ESZ.

(e) The content of (i) Notarized agreement affidavit vide Bearing sl. no 34, dated 15.07.2024 with the stone mines (Raw material supplier) for supplying raw material 3000 cft/day. Mines located within the 4 km radius of the crusher, along with the valid CTO copy, of the mines.

(ii) Notarized agreement affidavit vide Bearing sl. no 672, dated 03.07.2024 with the stone mines (Raw material supplier) for supplying raw material 7000 Cft/day. Mines located within the 0.6 Km radius of the crusher, along with the valid CTO copy, of the mines.

3. The consent is granted under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish the project in Mauza- GANESHIPUR, P S -HIRANPUR, District-PAKUR as follows:

Project	Site-Area		Investment (Rs)/ Year	Product & Capacity	Period of CTE
	Plot Nos.	Area			



Before Expansion	Khata No. : 35 Khesra No. : 93, 99 P, 100	06 Bigha 18 Kathha 02 Dhur(As per applicati on)	180 Lacs	Stone Chips - 9000 CFT/Day & Stone dust- 1000 CFT/Day	Date of issue to one year
------------------	-------------------------------------------------	-------------------------------------------------------------------------	----------	-------------------------------------------------------------	------------------------------

(A) Specific Conditions:

1. That, the occupier shall install dry fog mist type water sprinklers to suppress the fugitive dust emission from crushers & plying of heavy vehicles.
2. That, the occupier shall construct and maintain pucca boundary wall of minimum ten feet height all around the four sides.
3. That, the occupier shall construct at least 10 feet high wind breaking wall.
4. That, the occupier shall install fixed type water sprinklers to cover all dusty place in the premises to impart water spraying intermittently and during loading, unloading of raw materials/products and wastes.
5. That, the occupier shall cover screen and jaw crusher with steel sheet or such other material cover the free fall of stone chips and dusts with steel ring fitted rubber chute and shall cover the point from all sides (except material exit side) by wind breaking wall of suitable height.
6. That, the occupier shall make all road pucca and shall maintain good house keeping by regular cleaning & wetting of the premises and dust prone areas.
7. That, the occupier shall obtain raw material only from valid Source only and the occupier will be responsible for that.
8. That, the occupier shall store all raw materials and products under shed and shall as far as practicable do their processing and transfer under foolproof cover(s) and shall install dust catchers over uncovered spaces of processing and transfers.
9. That, the occupier shall maintain register for production and dispatch and submit return to the Board.
10. That, the occupier shall submit photographs of wind breaking wall, boundary wall and cover to screen and crusher at the time of submission of CTO application.
11. That, the proponent shall carry out transportation of stone boulders and stone chips in fully covered

16

transport vehicles and agreement with the transporters must be done to this effect mentioning that the transport order shall be terminated, if uncovered vehicles be found plying on the road and copy of agreement shall be submitted to the Board immediately after execution of agreement.

12. That, the occupier shall install plant and machineries within comprehensive covers and dust containment cum suppression system for provisional corporate of dust from stone crusher.

13. That, the occupier shall maintain the concentration of dust up to 10 meter from the crusher within 600 g/Nm³.

14. That, the occupier shall submit applications for renewal of consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 again 120 days prior to the date of expiry of this consent with requisite fee and documents showing compliance of all of the above conditions.

15. That, the occupier shall install PM10 Analyzer, which connectivity should be with JSPCB server.

(B) General Conditions :

(1) That, the occupier shall construct pucca (i) minimum ten feet high boundary wall and (ii) approach road and internal roads and shall keep the premises neat and clean and tidy.

(2) That, the occupier shall install comprehensive enclosure (s) to cover the places of unloading of raw materials, the equipments of their processing & transferring, the places of loading of products, by products and wastes for prevention of fugitive emission and shall install such automatic inbuilt system(s) that in house dust/ gases collect(s) and undergo (es) cleaning and clean air goes out.

(3) That, the occupier shall install such automatic inbuilt system(s) that process flue gas(es) / process gas(es) and undergo(es) cleaning and clean air go(es) out through the chimney(s), having height(s) as per Central Pollution Control Board norm.

(4) That, the occupier shall have D G Set(s) of the standard as laid in the Environment (protection) Rules, 1986 and shall install it (them) within acoustic enclosure (s) and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm .

(5) That, the occupier shall impart treatment as per Central Pollution Control Board text to wastewater and shall keep process effluent in close-circuit and effluent from other sources in conformity with the standard (s).

(6) That, the occupier shall install Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge.

(7) That, the occupier shall create new water body (ies) / remove deposit(s) of existing water body(ies) and nearby stream(s) and pond(s) and shall maintain the wholesomeness of water.

(8) That, the occupier shall grow greenery in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.

(9) That, this CTE is valid subjected to the validity of mining Lease / Mining Plan / Ecofriendly / Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.

(10) That, this CTE is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time being in force, rests with the industry/ unit/ occupier.

(11) That, this CTE shall not in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be, instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.

(12) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules there under.

4. That, this CTE shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.
5. That, this CTE is being issued on the basis of information/ documents/ certificate submitted by the unit. This CTE will be revoked if any of the information/ documents/ certificates/ undertaking given by the occupier is found false/fictitious/forged in future.
6. This order shall be valid subject to compliance of all other legal requirements applicable to the unit.
7. The State Board reserves the right to revoke, withdraw or make any reasonable variation / change / alteration in condition of this consent.

This is issued with the approval of the competent authority

Kumar
Manibhushan

Digitally signed by
Kumar Manibhushan
Date: 2024.07.31
22:19:12 +05'30'

[Kumar Manibhushan]
Environmental Engineer-cum-
Section Head, Dumka

Memo No. : JSPCB/HO/RNC/CTE-
19076427/2024/366

Dated : 2024-07-31

Copy to : PAKUR BLACK ROCK STONE, At-MAUZA- GANESHPUR, PS- HIRANPUR, Distt.- Pakur/Director of Industry, Government of Jharkhand, Ranchi/ Director of Mines, Government of Jharkhand, Ranchi/ Deputy Commissioner, Pakur/ Chief Inspector of Factories, Government of Jharkhand, Ranchi / D.F.O., Pakur/ D.M.O., Pakur/ Regional Officer, J.S.P.C.B., Dumka for information & necessary action.

Kumar
Manibhushan

Digitally signed by Kumar
Manibhushan
Date: 2024.07.31 22:19:35
+05'30'

[Kumar Manibhushan]
Environmental Engineer-cum-
Section Head, Dumka



R-2 X

JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DIHURWA, RANCHI 834004
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Ref No. JSPCB/HO/RNC/CTO-21874170/2025/948

Dated : 2025-04-29

Consent to operate (CTO) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

1. Application (s) dated 2025-03-25 of PAKUR BLACK ROCK STONE, Occupier Name :AKIBUL SHAIKH for consent under section 25 (1)(b)/25 (1) (c)/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(1) of the Air (Prevention & Control of Pollution) Act, 1981..

2. **Documents Relied Upon:**

(a) The content of CTO was granted issued by the Board vide Ref No. JSPCB/HO/RNC/CTO-19945642/2024/1517 Dated: 2024-09-19, Production of Stone Chips – 9000 Cft/Day and Stone Dust- 1000 Cft/Day, Valid till 31/05/2025 of this is office.

(b) The content of Two Notarized land documents:(i) Notarized land rent agreement dated 21.03.2004 executed by & b/w Sri Patras Tudu and Others with Pakur Black Rock Stone (Stone Crusher) Sri Akibul Shaikh, for J. B. No. – 35, Plot No. – 99 over a total area of 02 Bigha in Mouza– GANESHIPUR, PS.-HIRANPUR, DIST.- PAKUR valid for 04 years 11 Months.

(ii) Notarized land rent agreement dated 21.03.2004 executed by & b/w Sri Manuwel Tuddu and Sri Akibul Shaikh (partner M/s Pakur Black Rock Stone), for J. B. No. – 35, Plot No. – 93, 100 over a total area of 05 B 08 K 17 D in Mouza– GANESHIPUR, PS.- HIRANPUR, DIST.- PAKUR valid for 04 years 11 Months.

(c) The content of Affidavit regarding procurement of raw material from valid sources and vide Ref No-10764 on dated 22.03.2025.

(d) The content of Inspection Report (I/R) vide Ref No.767 on Dated 19.04.2025 of Regional Office, Dumka.

(e) The content of CTE granted vide Ref No.: JSPCB/HO/RNC/CTE-19076427/2024/366 Dated: 2024-07-31 for production of Stone Chips -9000 CFT/Day & Stone dust- 1000 CFT/Day, as per investment of Rs.180 Lacs of this office (VCNH).

3. The consent is granted under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the project in Mauza -GANESHIPUR , P S -HIRANPUR , District -PAKUR , as follows:

Project	Site-Area		Investment (Rs)	Product & Capacity	Period of CTO
	Plot Nos.	Area			
					Date of issue To

Before Expansion	Khata No. : 35 Khesra No. : 93, 99 P, 100	06 Bigha 18 Katha 02 Dhur (As per CTE)	180 Laes	Stone Chips - 9000 CFT/Day & Stone dust- 1000 CFT/Day	31/05/2026 ⁴
------------------	-------------------------------------------------	----------------------------------------------------------	----------	-------------------------------------------------------------	-------------------------

(A) Specific Conditions:

1. That, the occupier shall construct and maintain pucca boundary wall of minimum ten feet height all around the four sides.
2. That, the occupier shall construct wind breaking wall of 10 ft. height.
3. That, the occupier shall do regular cleaning & wetting of the ground within the premises.
4. That, the proponent shall store all raw materials and products under shed and shall, as far as practicable, do their processing and transfer under full proof cover(s) and shall install dust catchers over uncovered space of processing and transfers.
5. That, the occupier shall construct metallised internal roads within the premises.
6. That, the occupier shall make sure that the Haul roads are properly maintained to keep control on these secondary emissions. Adequate number of sprinklers should be installed to suppress the dust.
7. That, the occupier shall install scientifically designed adequate number of sprinklers with requisite hydraulic pressure and shall ensure that the sprinklers remained in operation during crushing period.
8. That the occupier shall ascertain that conveyor belts be covered /enclosed to avoid fugitive emission, without side-gaps.
9. That, the occupier shall cover screen, crusher with steel sheet or such other material, cover the free fall of stone chips and dusts with steel ring fitted rubber chute of suitable height.
10. That, the proponent shall carry out transportation of stone boulders in fully covered transport vehicles.
11. That, the occupier shall submit Ambient Noise level monitoring reports within the consent period.
12. That the occupier shall ensure that a proper green belt is to be developed surrounding the crushers.
13. That, the occupier shall submit compliance report on Board's online Compliance Module before 120 days prior to expiry date of this CTO or every year as per Board's office order B-44, dated 11.07.2023.
14. That, the occupier shall submit applications for renewal of consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control

~~18~~
of Pollution) Act, 1981 again 120 days prior to the date of expiry of this consent with requisite fee and documents showing compliance of all of the above conditions.

15. That the unit shall not operate beyond the CTO validity period without obtaining valid CTO from Board.

(B) General Conditions :

(1) That, the occupier shall maintain the **National Ambient Air Quality Standard** given below:

~~19~~

S N	Pollutant	Time Weighted Average	Concentration in Ambient Air	
			Industrial, Residential, Rural and Other Area	Ecologically Sensitive Area (notified by Central Govt.)
(1)	(2)	(3)	(4)	(5)
1.	Sulphur Dioxide (SO ₂), µg/m ³	Annual 24 hours	50 80	20 80
2.	Nitrogen Dioxide (NO ₂), µg/m ³	Annual 24 hours	40 80	30 80
3.	Particulate Matter (size less than 10 µm) or PM ₁₀ , µg/m ³	Annual 24 hours	60 100	60 100
4.	Particulate Matter (size less than 2.5 µm) or PM _{2.5} , µg/m ³	Annual 24 hours	40 60	40 60
5.	Ozone(O ₃), µg/m ³	8 hours 1 hour	100 180	100 180
6.	Lead (Pb) µg/m ³	Annual 24 hours	0.50 1.0	0.50 1.0
7.	Carbon Monoxide (CO) mg/m ³	8 hours 1 hour	02 04	02 04
8.	Ammonia (NH ₃) µg/m ³	Annual 24 hours	100 400	100 400
9.	Benzene (C ₆ H ₆) µg/m ³	Annual	05	05
10.	Benzo(a) Pyrene(BaP) Particulate Phase only ng/m ³	Annual	01	01
11.	Arsenic (As) ng/m ³	Annual	06	06
12.	Nickel (Ni) ng/m ³	Annual	20	20

**Note : Serial no. 1 to 4 – Mandatory
Serial no. 5 to 12 As applicable for specific type of industry.**

~~26~~

- (2) That, the occupier shall maintain the emission quality within the standard and the quantity, as follows:

S N	Parameter	Standard
1	Particulate Matter	600 ug/m ³

- (3) That, the occupier shall keep process effluent in close-circuit and the quality of effluent from other sources in conformity with the standard (s) and the discharge quantity as below:

S N	Parameter	Standard
-----	-----------	----------

- (4) That, the occupier shall dispose of solid wastes as follows:

S N	Waste Type	Mode of Disposal
1	Hazardous Non-Carbonaceous Wastes	In TSDF
2	Hazardous Carbonaceous Wastes	In co-processing in high temperature furnaces or kilns
3	Non-Carbonaceous Non-Hazardous solid wastes/ Mine Over Burden	As a substitute of Soil or Mineral

- (5) That, the occupier shall keep D G Set(s) within acoustic enclosure and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm.
- (6) That, the occupier shall install and maintain Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge and submit the photographic view of the structures within a month.
- (7) That, the occupier shall grow and maintain greenery of the project in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.
- (8) That, the occupier shall submit environmental statement with supporting stoichiometric calculations analyses reports, every year latest by 30th September of the next financial year.
- (9) That, the occupier shall submit report(s) duly monitored and issued by an NABL accredited / ISO 9001:2008 and OHSAS 18001:2007 certified laboratory in compliance sub-para (2), (3), (4) and (5) of paragraph 3 of this CTO yearly at required periodicity.
- (10) That, this CTO is valid subjected to the validity of mining Lease/Mining Plan/Ecofriendly/Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.
- (11) That, this CTO is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ occupier.

2X

- (12) That, this CTO shall not in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be, instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.
- (13) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules made there under.
4. That, this CTO shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.
5. That, this CTO is being issued on the basis of information/ documents/ certificate submitted by the unit. This CTO will be revoked if any of the information/documents/certificates/undertaking given by the occupier is found false/fictitious/forged in future.
6. The Order shall be valid subject to compliance of all other legal requirements applicable to the unit.
7. The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alteration in conditions of this consent.

This is issued with the approval of the Competent authority

Amrita
Mishra

Digitally signed by Amrita
Mishra
Date: 2025.04.29 18:11:58
+05'30'

[Amrita Mishra]
Divisional Head, Dumka

Dated : 2025-04-29

Memo No. : JSPCB/HO/RNC/CTO-
21874170/2025/948

Copy to: PAKUR BLACK ROCK STONE, At-MAUZA- GANESHPUR, PS- HIRANPUR, Distt. Pakur/Director of Industry, Government of Jharkhand, Ranchi/ Director of Mines, Government of Jharkhand, Ranchi/ Deputy Commissioner, Pakur/ Chief Inspector of Factories, Government of Jharkhand, Ranchi / D.F.O., Pakur/ D.M.O., Pakur/ Regional Officer, J.S.P.C.B., Dumka for information & necessary action.

Amrita Mishra Digitally signed by Amrita Mishra
Date: 2025.04.29 18:12:21 +05'30'

[Amrita Mishra]
Divisional Head, Dumka

कार्यालय, अंचल अधिकारी, हिरणपुर।

पत्रांक 257 / रा०.

R-3

प्रेषक,

अंचल अधिकारी,
हिरणपुर।

सोचा में,

जिला खनन पदाधिकारी,
पाकुड़।

हिरणपुर, दिनांक 27/5/2024

विषय - हिरणपुर अंचल अंतर्गत मौजा-गणेशपुर नं०-116 खाता सं०-35 दाग सं०- 93, 99/पी०, एवं 100 रकवा 228 एकड़ क्षेत्र भूमि पर पत्थर के नवीन डिलर्स लाईसेंस हेतु मेसर्स पाकुड़ ब्लैक रॉक स्टोन, पार्ट० अफियुल शेख पिता-लुतफुल हक पता-03 न्यु बस स्टैंड, बड़ी अलीगंज, पाकुड़ द्वारा दाखिल आवेदन के संबंध में जॉच प्रतिवेदन।

प्रसंग - भवदीय पत्रांक-457/एम०, दिनांक 04.04.2024

उपर्युक्त विषयक प्रारंभिक पत्र के आलोक में राजस्व उपनिरीक्षक से जॉच करायी गई। जॉच प्रतिवेदन प्रभाषी अंचल निरीक्षक के माध्यम से प्राप्त हुआ है। राजस्व उपनिरीक्षक द्वारा प्रतिवेदित किया गया है कि खतियानी रैयतों के वंशजों की सहमति के आधार पर मांगी गई आवेदित भूमि की कठिक्कावार विवरणी निम्न प्रकार है :-

क्र०सं०	मौजा का नाम एवं थाना नं०	खाता सं०	दाग सं०	खतियानी रकवा बी०-क०-पुर	प्रस्तावित रकवा बी०-क०-पुर	किरम	खतियानी रैयत का नाम
1	गणेशपुर-116	35	93	00-09-01	00-09-01	धानी चाहरम	सान्दु डुइ प्रधान
2	गणेशपुर-116	35	100/P	04-16-19	04-09-01	बाड़ी दायम	सान्दु डुइ प्रधान
3	गणेशपुर-116	35	99/P	08-07-17	02-00-00	बाड़ी दायम	टिकाईत डुइ
				13-13-12	06-18-02 (228 एकड़)		

राजस्व उपनिरीक्षक द्वारा स्थानीय जॉच के क्रम में पाया गया कि खतियानी रैयत के वरिष्ठानों द्वारा मेसर्स पाकुड़ ब्लैक रॉक स्टोन, पार्ट० अफियुल शेख पिता-लुतफुल हक पता-03 न्यु बस स्टैंड, बड़ी अलीगंज, पाकुड़ को पत्थर के नवीन डिलर्स लाईसेंस की स्वीकृति हेतु सहमति दी गई है।

प्रारंभिक पत्र में मांगी गई विन्दुवार प्रतिवेदन निम्न प्रकार है :-

1. आवेदित भूमि का किरम क्या है पंजी-11 के अनुसार :- रैयती
2. अगर रैयती है तो रैयतों की वंशावली एवं आवेदनकर्त्ता को सभी रैयतों की सहमति भंडारण हेतु प्राप्त है या नहीं - रैयतों की वंशावली एवं आवेदनकर्त्ता को सभी रैयतों की सहमति क्रशर संचालन हेतु प्राप्त है।
3. आवेदित भूमि पर भंडारण किया जा सकता है या नहीं- क्रशर का संचालन किया जा सकता है।
4. भूमि का उपयोग डिलर्स लाईसेंस के अतिरिक्त अन्य कार्य हेतु उपयुक्त है या नहीं - अन्य कार्य हेतु उपयुक्त नहीं है।
5. संबंधित रैयतों का बयान भी प्रतिहरताक्षरित किया जाय- रैयतों का बयान संलग्न है।
6. आवेदित भूमि अगर खास भूमि है तो वह पूर्णतः/आंशिक किसी के साथ बन्दोवस्ती तो नहीं है अगर बन्दोवस्ती है तो सक्षम पदाधिकारी द्वारा बन्दोवस्ती की समपुष्टि की गई है या नहीं ? साथ ही बन्दोवस्ती किस प्रयोजन हेतु किया गया था। अगर यह बन्दोवस्ती जमीन खनन के लिए पट्टे पर प्रदान किया जाता है तो बन्दोवस्ती के मूल उद्देश्य पर कोई प्रभाव तो नहीं पड़ेगा - आवेदित भूमि रैयती है।
7. संलग्न चेक रिलिफ भर कर सूचानएँ उपलब्ध करा दी गई है।

अतः मेसर्स पाकुड़ ब्लैक रॉक स्टोन, पार्ट० अफियुल शेख पिता-लुतफुल हक पता-03 न्यु बस स्टैंड, बड़ी अलीगंज, पाकुड़ को मौजा-गणेशपुर थाना नं०-116 खाता सं०-35 दाग सं०- 93, 100/पी०, एवं 99/पी० रकवा 228 एकड़ भूमि पर पत्थर के नवीन डिलर्स लाईसेंस के लिए प्रतिवेदन, आवश्यक कार्रवाई हेतु भेजा जाता है।

अनुलग्नक-

1. राजस्व उपनिरीक्षक एवं अंचल निरीक्षक का जॉच प्रतिवेदन मूल में।
2. चेक रिलिफ।
3. ट्रेस नक्शा दो प्रतियों में (मूल प्रति)।
4. खतियानी रैयत की वंशावली की मूल प्रति।
5. खतियानी रैयत के वंशजों का सहमति पत्र मूल में।

विश्वासभाजन

अंचल अधिकारी

हिरणपुर।

चेक-स्लीप (क्रशर) R-4 23

1. आवेदक का नाम एवं पूरा पता :- डॉ. सुरेश पाकुड़ ब्लॉक शौक स्टेशन, पार्ट 0-अकिबुल
2. क- आवेदित भूमि का विवरण :- मौजा अलागांवा 3 पाकुड़ खाता सं० :- 35
वाग सं० :- 93,100/P,99/P रकवा :- आवेदित रकवा- 2.28
प्रस्तावित रकवा- 2.28
- ख- खतियान के अनुसार प्रविष्ट :- रैपती
- ग- जमाबन्दी की स्थिति :- रैपती
- घ- यदि गैर मजरुआ खास भूमि हो तो वन क्षेत्र में पड़ता है या नहीं वन प्रमण्डल पदाधिकारी से समपुष्ट है या नहीं :- यूनि रैपती है
- ड- आवेदित भूमि सार्वजनिक भूमि है या नहीं :- नहीं
- च- आवेदित भूमि का स्वामित्व सरकारी है या गैर सरकारी :- गैर सरकारी
3. आवेदित क्षेत्र का रकवा :- 2.28 रकवा प्रस्तावित रकवा- 2.28 रकवा
4. आवेदित भूमि का वर्तमान स्वरूप :- पर्वतीय
5. आवेदित क्षेत्र से निकटतम आवादी वाले गांव की दूरी :- 400 मीटर लगभग
6. आवेदित क्षेत्र से अगल-बगल मंदिर-मस्जिद अथवा कोई धार्मिक स्थल है या नहीं यदि हो तो कितनी दूरी पर है :- नहीं
7. 1. राष्ट्रीय उच्च पथ से दूरी 2.5 km 2. राज्य उच्च पथ से दूरी 5 km 3. जिला मेटल रोड से दूरी 400 मीटर 4. रेलवे लाईन से दूरी 1.7 km
8. मुआवजा :- 12000/- (द्वारद हजार रुपये) प्रति बीघा प्रति वर्ष
9. आवेदित क्षेत्र से निकटतम ग्रामीण सड़क की दूरी :- 400 मीटर लगभग
10. आवेदित क्षेत्र से वन क्षेत्र की दूरी :- वन विभाग से संबंधित
11. आवेदित क्षेत्र से मानव बसाहट (Habitation) की दूरी क्या है? 400 मीटर लगभग
12. आवेदित क्षेत्र से जलीय निकाय (Dam/Reservoir) की दूरी क्या है? 4 km
13. आवेदित क्षेत्र से नदी (River) की दूरी क्या है? 5 km
14. आवेदित क्षेत्र से शैक्षणिक संस्थान (Educational Institute) की दूरी क्या है? 500 मीटर
15. आवेदित क्षेत्र से चिकित्सालय (Hospital) की दूरी क्या है? 3 km
16. आवेदित क्षेत्र से अंतर्राज्यीय (Interstate) सीमा की दूरी क्या है? 23 km
17. आवेदित क्षेत्र से राष्ट्रीय धरोहर/पुरातत्विय (Monuments/Archaeological) महत्व के क्या है? नहीं
18. क्या आवेदित भूमि कोटी सर्वे खतियान यथा रजिस्टर II में अगल-झाड़ी के रूप में दर्ज है। नहीं

अंचल अमीन

हल्का कर्मचारी

अंचल निरीक्षक

अंचलाधिकारी,

DR

Annexure-I- Report Format

R-5

X

Distance from notified Forest, National park, Sanctuary & Eco Sensitive Zone

Name of Applicant: PARTNER AKIBUL SHAIKH

Organization Name: PAKUR BLACK ROCK STONE

Email ID: pragyakendra605@gmail.com

Contact: 9153583532

Location of Proposed Land: GANESHPUR

Latitude of Battery Point :- 24.54972222 N

District: PAKUR

Longitude of Battery Point:- 87.72666667 E

Name of the Circle: PAKUR

Location of Battery Point: GANESHPUR

Thana No: 116

Thana Name: HIRANPUR

Khata No: 35

Plot/Khesra: 93,99P,100

S.L.	Checkpoint	Division Forest Office	Ranger Forest Office
1	Whether Distance of Project location from Reserved Forest/Protected Forest is 250m ?	Yes	Yes
2	Whether Project Location come under No Mining Zone?	No	No
3	Does there any National Park located within 10 km from project location?	No	No
4	Does there any Wildlife Sanctuary located within 10 km distance from project location?	No	No
5	Does there any ESZ available within 10 km distance from project location?	No	No
6	Whether Proposed project comes under prohibited category of ESZ (Yes or No)?	No	No

Note: (1) This report is based on the documents made available by applicant. Responsibility of any discrepancy in report will lie on the applicant. Further it is stated that the distance from the forest Land is based on the online report of Range Officer, Hiranpur and also available maps and current working plan in Division office.

(2) If the status land as per revenue records is Jungal Jhari, then as per Honb'le Supreme Court's Judgment passed in WP. 202/1995, it will attract provisions of Forest Conservation Act 1980 to carry out non-forestry activities. If in future the legal status of adjoining land is changed from non-forest land to forest land by a government order/ notification, fresh certificate will have to be obtained.

(3) Currently Large Number of Crusher are already operating in different parts of the District and thereby causing large scale air and water pollution there should be an upper limit for the number of quarrying and so crusher units to be permitted in the district. Because of the operation of large scale Stone quarrying and crushing operation causing a great hindrance in the movement of wild animals in General and Elephants in particular and that may led to increase in Man-Animal conflict.

Division- PAKUR FOREST DIVISIONLetter No. 478Date of Issue. 28.03.2024

Signature [Signature]
 Divisional Forest Officer
 PAKUR Forest Division
 Pakur

[Signature]

[Signature]

Inspection Report of Distance From Forest, Forest Reserve and Sanctuary

Organization Name:- **PAKUR BLACK ROCK STONE**
 Name of Applicant : **PARTNER AKIBUL SHAIKH**
 Location of Proposed Land: **GANESHPUR** Contact: **9153583532**
 District: **PAKUR** Name of Thana : **HIRANPUR**
 Name of the Circle: **HIRANPUR** Plot/Khesra No: **93,991,100**
 Bungalow/Thana No: **116**
 Khata No: **35**

S.L.	Checkpoint	Division Forest Office	Ranger Forest Office
1	Whether Distance of Project location from Reserved Forest/Protected Forest is more than 250m ?*	-	-
2	Whether Project Location come under No Mining Zone ?*	-	-
3	Does there any National Park located within 10km from project location ?*	No	No
4	Does there any Wildlife Sanctuary located within 10 km distance from project location?*	No	No
5	Does there any ESZ available within 10 km distance from project location?*	No	No
6	Whether Proposed project comes under prohibited category of ESZ (Yes or No)?*	No	No

कॉन्सर्व-1 एवं 2-	भूमि की प्रकृति एवं कम्प्यूटि से दूरी संबंधित वांछित सूचना पाकड़ वन प्रमण्डल से प्राप्त करें।
क्र० सं०-3 से 6-	के संदर्भ में प्रतिवेदित करना है कि प्रस्तावित परियोजना हेतु आवेदित स्थल Battery Point (24.54972222 N 87.72666667 E) से निकटतम संरक्षित क्षेत्र (Protected Area) उद्यम पक्षी आश्रयणी अवस्थित है, तथा वन, पर्यावरण एवं जलवायु परिवर्तन मंत्रालय भारत सरकार द्वारा उद्यम पक्षी आश्रयणी के अधिसूचित ESZ के सीमा से बाहर अवस्थित है।
Note :-	उपरोक्त सूचना आवेदक द्वारा समर्पित अग्लिडेल एवं GPS Point भारत सरकार द्वारा प्रकाशित ESZ के अधिसूचना तथा आवेदित स्थल से निकटतम संरक्षित क्षेत्र (Protected Area) के अन्तर्गत पर ही पड़ी है।

Division- SAHIBGANJ FOREST DIVISION, SAHIBGANJ

Letter No. **755**

Date of Issue **13-04-2024**

Signature.....


Divisional Forest Officer

वन प्रमण्डल अधिकारी

Incharge Wildlife Sanctuary,

उद्यम पक्षी आश्रयणी
साहबगंज (साहबगंज)
05/04/2024

Certificate of Dealer Registration

R-C 27

**FORM 'B'
[Rule-4]**

Mineral Dealer Regn. No. J062326990

Year: 2024

1. Name of Dealer (in full) : PAKUR BLACK ROCK STONE PARTNER RAJEEBUL SHAIKH
 2. Full Address(with Residential proof) : MOUZA- GANESHPUR, PLOT NO 93, 99P, 100, JB NO- 35, AREA- 06B 18K 02D, THANA HIRANPUR, DIST- PAKUR
 3. Father's Name in full (in case of firm, give names and address of partners and person holding powers of attorney to act on behalf of the firm) : PAKUR BLACK ROCK STONE PARTNER RAJEEBUL SHAIKH

4. Profession of the dealer : BUSINESS

5. Specific place or places of business (Processing / storing / Selling / Trading)

Sl#.	Application No	Reference No	Location
1	NDA/269902409/1	NDA29094/2024	MOUZA GANESHPUR PLOT NO 93 99P 100 JB NO 35 AREA 06B 18K 02D THANA HIRANPUR DIST PAKUR

6. Specific purpose for which Registration is granted

SL#.	APPLICATION NO	REFERENCE NO	LOCATION	Specific Purpose
1	NDA/269902409/1	NDA29094/2024	MOUZA GANESHPUR PLOT NO 93 99P 100 JB NO 35 AREA 06B 18K 02D THANA HIRANPUR DIST PAKUR	PROCESSING

7. Name of mineral/ore covered under the license

Sl#.	Application No	Reference No	Mineral
1	NDA/269902409/1	NDA29094/2024	STONE

8. Name and Address of persons/ firms from whom the mineral/ore will be purchased/procured

Sl#.	Application No	Application ref	Mineral	Consent Source
1	NDA/269902409/1	NDA29094/2024	STONE	FROM VALID SOURCE

9. If it is a case of re-registration/re-activation enter the number and date of grant of the original registration

NA

10. No. and date of application for this Registration : NDA/269902409/1 – 23 Sep 2024

11. Condition imposed by Licensing authority

- The Dealer shall abide by all terms and conditions of "The Jharkhand Minerals" (Prevention of Illegal Mining, Transportation and Storage) Rule-2017, and other guiding acts, rules and laws applicable for mineral dealer.
- The Dealer shall have to procure minerals from valid and legal sources.
- The Dealer shall have to maintain proper accounts of procurement and sale of minerals with proof.
- The Dealer shall have to permit any authorized officer of the Department to enter in their premises for verification of minerals stack and beneficiation/processing plant and also permit to take sample.
- The Dealer shall abide by all the executive orders issued by the Department to maintain the conditions of these rules.
- No storage and processing of mineral to be carried out without a valid CTO and dealer will abide by all the terms and conditions of CTO.
- This license is being issued based on self attested documents uploaded by the applicant with the application for registration. If at any stage any document/information is found incorrect or wrong the license to be liable to be rejected and further penal actions will be taken as per the rule.
- The dealer shall submit monthly return on time.
- The dealer shall complete jimms profile with correct and authentic information.
- The dealer shall demarcate the area and display a board showing registration details.
- This license shall not absolve the dealer from compliance of other applicable laws.

Department of Mines & Geology, Government of Jharkhand

<https://mineralsportal.jharkhand.gov.in/portal/License/Form/Genera...>

26/09/2024
Date of grant



As it is a system generated document no need of signature

28

Government of Jharkhand
FACTORY INSPECTION DEPARTMENT
(Department of Labour, Employment, Training & Skill Development)

LICENCE

Under Rule 4 to 10 of the Jharkhand Factories Rule 1950 and Section 61 of the factories Act, 1948

Application ID - FCA24052400076

Licence No - FCA2338300050105

1. Name of the Factory: **PAKUR BLACK ROCK STONE**
2. Licence valid up to: **31st December 2033**
3. Full Address of Factory :
 Address: **JB NO. 35, DAG NO. 93.99 100 MOUZA GANESHPUR, CIRCLE HIRANPUR, PAKUR** Landmark:
 Post Office: **HIRANPUR** Police Station: **HIRANPUR**
 Block: **HIRANPUR** District: **PAKUR**
 State: **JHARKHAND** PIN Code: **816105**
4. Name of Occupier: **AKHIL SHAIKH**
- 4a. Type of organising body: **PARTNERSHIP FIRM**
5. Maximum number of persons to be employed on any day: **18** (See Details) **70000** only
6. Total installed capacity (Not Exceeding) -
 (a.) In Horse Power [Other than (b)]: **230 H.P.**
 (b.) In case of Electricity generating
 Generating and Transforming Station - D.G SET: **250 K.W.** Transformer: **320 K.W.**



INSPECTOR OF FACTORIES

NABERGANI

Note:

1. This licence will expire on **31st December, 2033**.
2. Nature of Manufacturing process of this Licence is : **STONE CHIPS(CRUSHING STONE)**
3. This is a computer generated certificate, does not require any seal.
4. This certificate has been generated on the basis of the information given by the applicant and is valid for the purpose of this act only.

Monthly Return To be Submitted Before District Mining Officer for the Month of July 2025-2026

Form 'H'
[Sec Rule 7(VI)]

209 30

1. Name of the Dealer : PAKUR BLACK ROCK STONE PARTNER RAJEEBUL SHAIKH (623269903001)
2. Location : MOUZA- GANESHPUR, PLOT NO 93, 99P, 100, JB NO- 35, AREA- 06B 18K 02D, THANA HIRANPUR, DIST- PAKUR MOUZA GANESHPUR PLOT NO 93 99P 100 JB NO 35 AREA 06B 18K 02D THANA HIRANPUR DIST PAKUR
3. Mineral Name : STONE
4. Date of Licence : 24-Sep-2024
5. Office having jurisdiction over the ore/mineral : PAKUR
6. Period of Licence : 24-Sep-2024 - -

Nature Name	Mineral Type	Opening Balance	Produced Qty	Received Qty	Recovery Qty	Total	Processing Qty	Dispatch by road	Dispatch by rail	Total Dispatch Qty	Details of challan under which Dispatched	Closing Balance
Boulder for chips	Boulder for chips	39000.000	0.000	220200.000	0.000	224100.000	214100.000	0.000	0.000	0.000	0	100000.000
DUST	Stone Dust	2420.000	0.000	15500.000	17920.000	0.000	5600.000	0.000	0.000	5600.000	7	12320.000
Stone Chips	Stone Chips	20382.000	0.000	198600.000	216982.000	0.000	137700.000	0.000	0.000	137700.000	173	81282.000

Summary of Received Quantity

Nature Name	Mineral Type	Source Type	Source Name	Received Qty	No. of Challan
Boulder for chips	Boulder for chips	Lessee	BELDIHA STONE WORKS (0623273801)	180000.000	234
Boulder for chips	Boulder for chips	Lessee	LUTFAL STONE AND GRANITES (0623251901)	402000.000	67

SI	Action Date	Status	Remark	Action Taken By
1	02-Aug-2025 09:04 PM	Submitted	PAKUR BLACK ROCK STONE PARTNER RAJEEBUL SHAIKH-(623269903001)	

Monthly Return To be Submitted Before District Mining Officer for the Month of June 2025-2026

Form 'H'
[See Rule 7(VI)]

30

1. Name of the Dealer : PAKUR BLACK ROCK STONE PARTNER RAJEEBUL SHAIKH (623269903001)
2. Location : MOUZA-GANESHPUR, PLOT NO 93, 99P, 100, JB NO- 35, AREA- 06B 18K 02D, THANA HIRANPUR, DIST- PAKUR
: MOUZA GANESHPUR PLOT NO 93 99P 100 JB NO 35 AREA 06B 18K 02D THANA HIRANPUR DIST PAKUR
3. Mineral Name : STONE
4. Date of Licence : 24-Sep-2024
5. Office having jurisdiction over the ore/mineral : PAKUR
6. Period of Licence : 24-Sep-2024 - -

Nature Name	Mineral Type	Opening Balance	Produced Qty	Received Qty	Recovery Qty	Total	Processing Qty	Dispatch by road	Dispatch by rail	Total Dispatch Qty	Details of challan under which Dispatched	Closing Balance
Boulder for chips	Boulder for chips	800.000	0.000	23900.000	0.000	24700.000	20800.000	0.000	0.000	0.000	0	3900.000
DUST	Stone Dust	8820.000	0.000	1000.000	9820.000	7400.000	7400.000	0.000	0.000	7400.000	9	2420.000
Stone Chips	Stone Chips	81682.000	0.000	19800.000	101482.000	81100.000	81100.000	0.000	0.000	81100.000	100	20382.000

Summary of Received Quantity

Nature Name	Mineral Type	Source Type	Source Name	Received Qty	No. of Challan
Boulder for chips	Boulder for chips	Lessee	LUTFAL STONE AND GRANITES (0623251901)	23900.000	40

SI	Action Date	Status	Remark	Action Taken By
1	03-Jul-2025 07:05 PM	Submitted	PAKUR BLACK ROCK STONE PARTNER RAJEEBUL SHAIKH-(623269903001)	

Monthly Return To be Submitted Before District Mining Officer for the Month of May 2025-2026

Form 'H'
[See Rule 7(VI)]

32

1. Name of the Dealer : PAKUR BLACK ROCK STONE PARTNER RAJEEBUL SHAIKH (623269903001)
2. Location : MOUZA- GANESHPUR, PLOT NO 93, 99P, 100, JB NO- 35, AREA- 06B 18K 02D, THANA HIRANPUR, DIST- PAKUR MOUZA GANESHPUR PLOT NO 93 99P 100 JB NO 35 AREA 06B 18K 02D THANA HIRANPUR DIST PAKUR
3. Mineral Name : STONE
4. Date of Licence : 24-Sep-2024
5. Name of District Mining Office having jurisdiction over the ore/mineral : PAKUR
6. Period of Licence : 24-Sep-2024 --

Nature Name	Mineral Type	Opening Balance	Produced Qty	Received Qty	Recovery Qty	Total	Processing Qty	Dispatch by road	Dispatch by rail	Total Dispatch Qty	Details of challan under which Dispatched	Closing Balance
Boulder for chips	Boulder for chips	1100.000	0.000	232300.000	0.000	233400.000	232600.000	0.000	0.000	0.000	0	800.000
DUST	Stone Dust	6690.000	0.000	10130.000	16820.000	0.000	8000.000	0.000	0.000	8000.000	10	8820.000
Stone Chips	Stone Chips	34912.000	0.000	222470.000	257382.000	0.000	175700.000	0.000	0.000	175700.000	218	81682.000

Summary of Received Quantity

Nature Name	Mineral Type	Source Type	Source Name	Received Qty	No. of Challan
Boulder for chips	Boulder for chips	Lessee	FRIENDS STONE MINES (0623212801)	200000.000	385
Boulder for chips	Boulder for chips	Lessee	LUTFAL STONE AND GRANITES (0623251901)	6600.000	11
Boulder for chips	Boulder for chips	Lessee	lutfal haque (0623955701)	25700.000	44

Sl	Action Date	Status	Remark	Action Taken By
1	10-Jun-2025 07:56 PM	Submitted	PAKUR BLACK ROCK STONE PARTNER RAJEEBUL SHAIKH-(623269903001)	

Monthly Return To be Submitted Before District Mining Officer for the Month of April 2025-2026

Form 'H'
[See Rule 7(VI)]

32

1. Name of the Dealer : PAKUR BLACK ROCK STONE PARTNER RAJEEBUL SHAKH (62269903001)
2. Location : MOUZA - GANESHAPUR, PLOT NO 93, SSP, 100, JB NO- 35, AREA- 06S 1SK 02D, THANA HIRANPUR, DIST- PAKUR
MOUZA GANESHAPUR PLOT NO 93 SSP 100 JB NO 35 AREA 06S 1SK 02D THANA HIRANPUR DIST PAKUR
3. Mineral Name : STONE
4. Date of Licence : 24-Sep-2024
5. Name of District Mining Office having jurisdiction over the ore/mineral : PAKUR
6. Period of Licence : 24-Sep-2024 - -

Nature Name	Mineral Type	Opening Balance	Produced Qty	Received Qty	Recovery Qty	Total	Processing Qty	Dispatch by road	Dispatch by rail	Total Dispatch Qty	Details of challan under which Dispatched	Closing Balance
Boulder for chips	Boulder for chips	46000.000	0.000	100000.000	0.000	146000.000	144900.000	0.000	0.000	0.000	0	1100.000
DUST	Stone Dust	600.000	0.000	5690.000	6690.000	0.000	0.000	0.000	0.000	0.000	0	6690.000
Stone Chips	Stone Chips	42202.000	0.000	0.000	139010.000	181212.000	0.000	146300.000	0.000	146300.000	183	34912.000

Summary of Received Quantity

Nature Name	Mineral Type	Source Type	Source Name	Received Qty	No. of Challan
Boulder for chips	Boulder for chips	Lessee	BELDIHA STONE WORKS (0623273801)	20000.000	40
Boulder for chips	Boulder for chips	Lessee	Ishak Sk (0623223401)	80000.000	114

Sl	Action Date	Status	Remark	Action Taken By
1	01-May-2025	Submitted	PAKUR BLACK ROCK STONE PARTNER RAJEEBUL SHAKH(62269903001)	

Monthly Return To be Submitted Before District Mining Officer for the Month of March 2024-2025Form 'H'
[See Rule 7(VI)]

251

1. Name of the Dealer : PAKUR BLACK ROCK STONE PARTNER RAJEEBUL SHAIKH (623269903001)
2. Location : MOUZA- GANESHAPUR, PLOT NO 93, 99P, 100, JB NO- 35, AREA- 06B 18K 02D, THANA HIRANPUR, DIST- PAKUR ; MOUZA GANESHAPUR PLOT NO 93 99P 100 JB NO 35 AREA 06B 18K 02D THANA HIRANPUR DIST PAKUR
3. Mineral Name : STONE
4. Date of Licence : 24-Sep-2024
5. Name of District Mining Office having jurisdiction over the ore/mineral : PAKUR
6. Period of Licence : 24-Sep-2024 - -

Nature Name	Mineral Type	Opening Balance	Produced Qty	Received Qty	Recovery Qty	Total	Processing Qty	Dispatch by road	Dispatch by rail	Total Dispatch Qty	Details of challan under which Dispatched	Closing Balance
Boulder for chips	Boulder for chips	0.000	0.000	161000.000	0.000	161000.000	115000.000	0.000	0.000	0.000	0	46000.000
DUST	Stone Dust	3200.000	0.000	0.000	0.000	3200.000	0.000	2400.000	0.000	2400.000	3	800.000
Stone Chips	Stone Chips	60002.000	0.000	0.000	0.000	115000.000	175002.000	132800.000	0.000	132800.000	167	42202.000

Summary of Received Quantity

Nature Name	Mineral Type	Source Type	Source Name	Received Qty	No. of Challan
Boulder for chips	Boulder for chips	Lessee	MS BAJRANG STONE WORKS (0623136801)	161000.000	267

Sl	Action Date	Status	Remark	Action Taken By
1	05-Apr-2025 08:01 PM	Submitted	PAKUR BLACK ROCK STONE PARTNER RAJEEBUL SHAIKH-(623269903001)	

Monthly Return To be Submitted Before District Mining Officer for the Month of February 2024-2025

35

Form 'H'
[See Rule 7(VI)]

1. Name of the Dealer : PAKUR BLACK ROCK STONE PARTNER RAJEEBUL SHAIKH (623269903001)
2. Location : MOUZA- GANESHAPUR, PLOT NO 93, 99P, 100, JB NO- 35, AREA- 06B 18K 02D, THANA HIRANPUR, DIST- PAKUR
MOUZA GANESHAPUR PLOT NO 93 99P 100 JB NO 35 AREA 06B 18K 02D THANA HIRANPUR DIST PAKUR
3. Mineral Name : STONE
4. Date of Licence : 24-Sep-2024
5. Name of District Mining Office having jurisdiction over the ore/mineral : PAKUR
6. Period of Licence : 24-Sep-2024 - -

Nature Name	Mineral Type	Opening Balance	Produced Qty	Received Qty	Recovery Qty	Total	Processing Qty	Dispatch by road	Dispatch by rail	Total Dispatch Qty	Details of challan under which Dispatched	Closing Balance
Boulder for chips	Boulder for chips	0.000	0.000	70500.000	0.000	70500.000	70500.000	0.000	0.000	0.000	0	0.000
DUST	Stone Dust	200.000	0.000	7000.000	7200.000	0.000	4000.000	0.000	4000.000	5	5	3200.000
Stone Chips	Stone Chips	852.000	0.000	63500.000	64352.000	0.000	4350.000	0.000	4350.000	5	5	60002.000

Summary of Received Quantity

Nature Name	Mineral Type	Source Type	Source Name	Received Qty	No. of Challan
Boulder for chips	Boulder for chips	Lessee	LUTFAL STONE AND GRANITES (0623251901)	70500.000	141

SI	Action Date	Status	Remark	Action Taken By
1	05-Mar-2025 10:36 PM	Submitted	PAKUR BLACK ROCK STONE PARTNER RAJEEBUL SHAIKH-(623269903001)	

Monthly Return To be Submitted Before District Mining Officer for the Month of January 2024-2025

Form 'H'
[See Rule 7(VI)]

SS
35

1. Name of the Dealer : PAKUR BLACK ROCK STONE PARTNER RAJEEBUL SHAIKH (623269903001)
2. Location : MOUZA- GANESHAPUR, PLOT NO 93, 99P, 100, JB NO- 35, AREA- 06B 18K 02D, THANA HIRANPUR, DIST- PAKUR : MOUZA GANESHAPUR PLOT NO 93 99P 100 JB NO 35 AREA 06B 18K 02D THANA HIRANPUR DIST PAKUR
3. Mineral Name : STONE
4. Date of Licence : 24-Sep-2024
5. Name of District Mining Office having jurisdiction over the ore/mineral : PAKUR
6. Period of Licence : 24-Sep-2024 - -

Nature Name	Mineral Type	Opening Balance	Produced Qty	Received Qty	Recovery Qty	Total	Processing Qty	Dispatch by road	Dispatch by rail	Total Dispatch Qty	Details of challan under which Dispatched	Closing Balance
Boulder for chips	Boulder for chips	25000.000	0.000	0.000	0.000	25000.000	25000.000	0.000	0.000	0.000	0	0.000
DUST	Stone Dust	2900.000	0.000	0.000	0.000	2900.000	2900.000	2700.000	0.000	2700.000	4	200.000
Stone Chips	Stone Chips	66102.000	0.000	0.000	25000.000	91102.000	90250.000	90250.000	0.000	90250.000	112	852.000

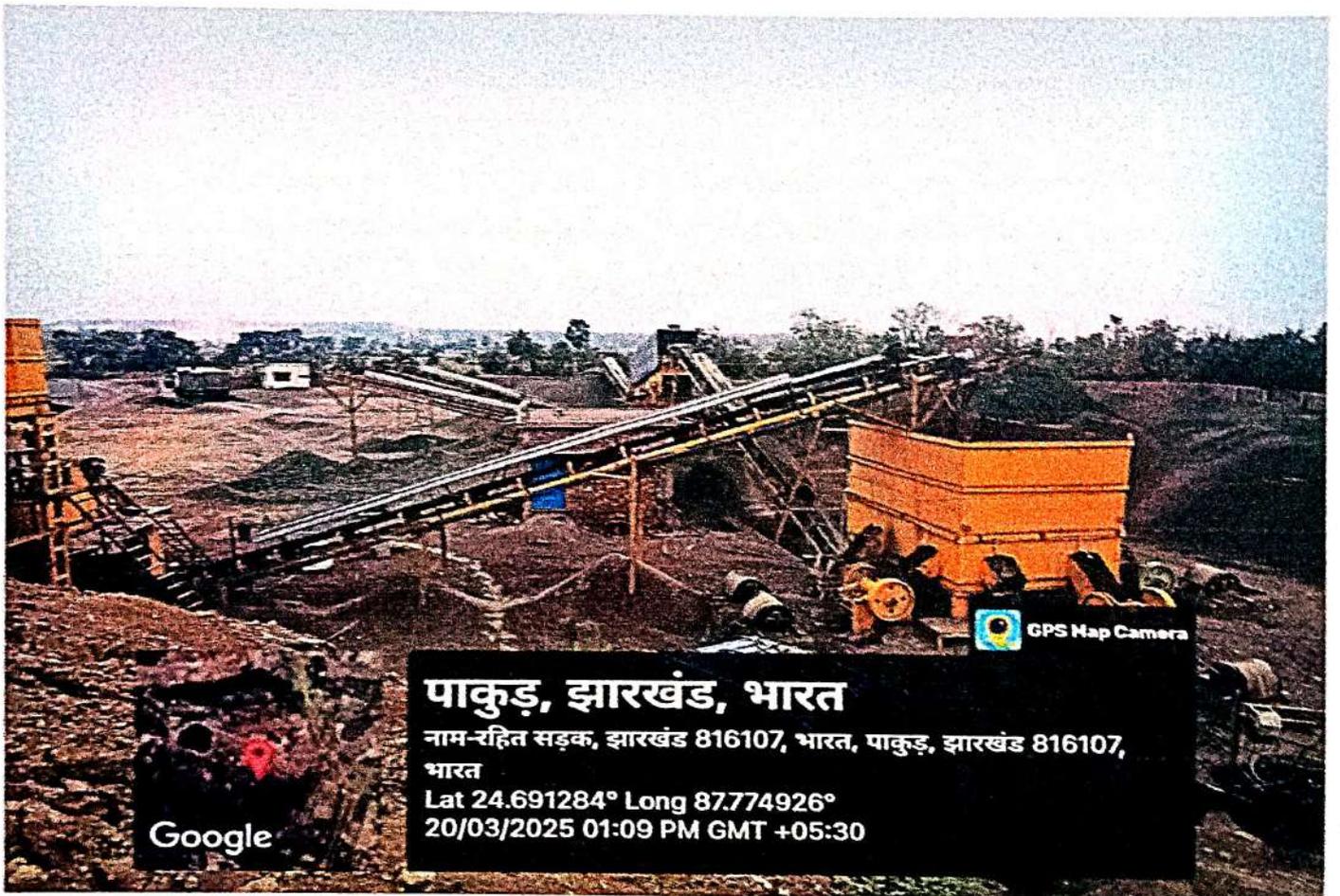
Sl	Action Date	Status	Remark	Action Taken By
1	03-Feb-2025 08:14 PM	Submitted	PAKUR BLACK ROCK STONE PARTNER RAJEEBUL SHAIKH-(623269903001)	

R-8

23 X



38





30/10

Rajeeb Shaikh

V A K A L A T N A M A

BEFORE THE NATIONAL GREEN TRIBUNAL, KOLKATA/EZ

O.A.No. 103/2025/EZ

Mahendra Prakash Soren

Plaintiff(s)

-Versus-

_State of Jharkhand & Ors.

Defendant(s)

On behalf of M/S Pakur Black Rock Stone Works (R-8)

Know all men by these presents that by Vakalatnama I/We appoint the Advocates noted below or any of them my/our lawful Advocate or Advocates for filing the Memorandum of appeal or petition in the for entering Appearance

above matter for appearing in conducting and arguing the same, for depositing or withdrawing any money in connection therewith for moving the Court in any matter connected therewith, for preparing the paper book in the case and for putting in papers petitions etc. on my/our behalf for filing taking back any documents for withdrawing suits or appeals or petitions with permission to institute fresh suits etc. For signing and filing petitions of compromise in connections with said matter and for taking copies of paper form the Record and I/We further say that any act, done by my/one said Advocate or Advocates or by any of them after accepting this Vakalatnama, shall be considered as my/our true and lawful act.

And I/we further hereby agree and undertake to pay the said Advocates his or their fees are settled and all others sums that may be necessary to carry out the requisition of the Court and otherwise to enable the said Advocates to conduct property. Falling which the said Advocates after notice to me/us will be liberty to withdraw form the further conduct to the case.

IN WITNESS WHERE OF I/We sign and execute this Vakalatnama on this the.....1.....day on.....11.....2025

Apankur Thakur
ADV

Received the vakalatnama
from the executant and the
same is accepted and
satisfied.

Nelanjam Pat
Advocate

01.11.2025

Sankar Thakur

1/11/2025 ADV